

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 557/2020

(Arising out of impugned final judgment and order dated 19-10-2019 in CRLA No. 477/1987 passed by the High Court Of Judicature At Allahabad)

PARTO

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 27-07-2021 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Amit Dubey, Adv.
Mr. Atishi Dipankar, AOR

For Respondent(s) Mr. Vishnu Shankar Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

Not to be deleted from the Cause List dated

13.08.2021.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Court Master